

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 929/2001  
MA No. 806/2001

New Delhi, this the 17th day of the April, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

1. L.R. Meena  
S/o K.L. Meena  
R/o 9/11 M.S. Building  
5th Floor  
NPL Colony, New Rajinder Nagar  
New Delhi.
2. K.A. Qurieshi  
S/o Late Shri A.M. Qurieshi  
R/o CSIR Apartments  
Maharani Bagh  
New Delhi.
3. M.L. Dullu  
S/o Sh. P.N. Dullu  
123/IV North-West Moti Bagh  
New Delhi. .... Applicants

(By Advocate: Shri H.C. Sharma)

V E R S U S

1. Director General  
Council of Scientific & Industrial  
Research  
Anusandhan Bhawan  
Rafi Marg, New Delhi.
2. Union of India through  
Secretary  
Dept. of Science & Technology  
Technology Bhawan  
New Mehrauli Road, New Delhi.
3. Department of Personnel & TRG.  
Govt. of India  
North Block  
New Delhi through its Secretary
4. Ministry of Finance  
Dept. of Expenditure  
through its Secretary  
Govt. of India, North Block  
New Delhi. .... Respondents

(By Advocate: Shri Manoj Chatterjee)

ORDER(ORAL)

Justice Ashok Agarwal:

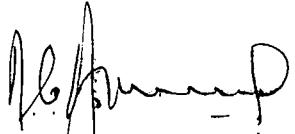
MA No. 806/2001 for joining together in a single  
OA is granted.

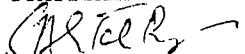
2. Applicants who are Deputy Secretaries are aspirants for promotion to the posts of Senior Deputy Secretary/Senior Controller of Administration. They have submitted their representations setting up the aforesaid claim to the Director General, C.S.I.R. on 12.4.2001 at Annexure A-II collectively.

2. Having regard to the aforesaid representations, we find that the interests of justice will be duly met by disposing of the present OA at this stage itself by directing the Director General, C.S.I.R, respondent No.1 herein to consider the aforesaid representations and pass speaking orders thereon and communicate the same to the applicants expeditiously and in any event within a period of two weeks from the date of service of this order. We direct accordingly.

3. It goes without saying that promotions, if granted in the meanwhile, will be subject to the decision on the aforesaid representations.

4. Present OA is disposed of in the aforesated terms.

  
(ASHOK AGARWAL)

CHAIRMAN  
  
(S.A.T. Rizvi)  
MEMBER (A)

/sns/